copy each iia English and Hindi) 01 the following Reports :-

- (i) Report on Study four or! Study Group J of the Committee on the Welfare of Scheduled Cartes and Scheduled Tribes on us visit to Calcutta, Port Blair, Madras and Pondicherry during January-Februaryi 1995
- iii) Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to NagPdr, Ahmedabad, Bombay and Goa during January-February, 1995.

# REPORT OF THE STANDING COM. MITTEE ON ENERGY

SHRI M. RAJASEK.ARA MURTHY (Karnataka): Madam. I lay on the Table

# **BUSINESS**

- General Discussion on Railway Budget for 1995-96
- Discussion on the Resolution regarding Railwaj Convention Committee, 1991.
- Consideration and return of the Appropriation Bills relating to the following after they have been passed by Lok Sabha:-
  - (a) Demand for Grants (Railways) for 1995-96.
- (to) Demands for Excess Grants (Railways) for 1992-93. 4 General Discussion on General Budget for 1995-96.

#### MOTION FOR ELECTION TO THE COUNCIL OF INSTTITES TECHNOLOGY

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): Madam, I move:

"That in pursuance of clause (k) of subsection (2) of Section 31 of

a copy (in English, and Hindi) of. the Thirteenth Report of the Standing Com mittee on Energy on action taken Government on the recommendations contained in their Third Report (Tenth Lok Sabha) on Energy for 90's and be yond: Prospects, Reality and Challenges.

# ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT AND **OTHER BUSINESS**

THE DEPUTY CHAIRMAN: 1 have to inform Members that the Business Advisory Committee, at its meeting held on Thursday, the 27th April, 1995, allotted time for Government Legislative and other Business as follows:

### TIME ALLOTTED

6 Hour (To be discussed together)

# 8 Hours

the Institutes of Technology Act. 1961 (59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Council established under subsection (1) of Section 31 of the said Act.

The question was put and the motion was adopted